

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).10482/2020

(Arising out of impugned final judgment and order dated 06-02-2020 in RP No.805/2018 passed by the High Court Of Kerala At Ernakulam)

T.K. DAVID

Petitioner(s)

VERSUS

KURUPPAMPADY SERVICE CO-OPERATIVE BANK LTD. & ORS. Respondent(s)

([HEARD BY: HON. ASHOK BHUSHAN, HON. R. SUBHASH REDDY AND HON. M.R. SHAH, JJ.])

Date : 05-10-2020 This petition was called on for pronouncement of judgment.

For Petitioner(s)

Mr. Mathews J. Nedumpara, Adv.
Mr. Rabin Majumder, AOR
Ms. Maria Nedumpara, Adv.
Mr. Amit Pal Singh, Adv.
Ms. Akansha Srivastava, Adv.

For Respondent(s)

O R D E R

Hon'ble Mr. Justice Ashok Bhushan pronounced the judgment of the Bench comprising His Lordship, Hon'ble Mr. Justice R. Subhash Reddy and Hon'ble Mr. Justice M.R. Shah.

The special leave petition is dismissed in terms of the signed reportable judgment.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER

(signed reportable judgment is placed on the file)